

1

WP-3105-2025

## IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

**BEFORE** 

HON'BLE SHRI JUSTICE SURESH KUMAR KAIT, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VIVEK JAIN ON THE 15<sup>th</sup> OF APRIL, 2025

WRIT PETITION No. 3105 of 2025

## SURENDRA KUMAR JAIN AND OTHERS

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

.....

Appearance:

Shri Vaibhav Jain - Advocate for petitioners.

Shri Ritwik Parashar - Government Advocate for respondents/State.

## **ORDER**

Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice

The petitioners have filed the present petition seeking the following reliefs:-

- "(i) Issue a Writ in the nature of mandamus directing the respondent no.5 and 6 to decide pending representation made by the petitioners vide dated 02.12.2024 (Annexure P/5) and also directed the respondents authority to correct drawing of ROB sanctioned at LC no. 65 Bina-Katni Railway Section and provide road to access their field.
- (ii) Issues any other writ, order or direction as this Hon'ble court deems fit.
- (iii) Cost of the petition."

The present petition is disposed of by directing the respondent No.6 to decide the representation Annexure P-5 within four weeks from today and decision so taken by the said respondent shall be communicated to the petitioners within three days thereafter.



Needless to state if the petitioners are still aggrieved they may challenge the same before the appropriate forum, in accordance with law.

(SURESH KUMAR KAIT) CHIEF JUSTICE (VIVEK JAIN) JUDGE

psm